

ITEM NO.2

REGISTRAR COURT. 2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Civil Appeal No(s). 6343/2021

STATE OF U.P. & ORS.

Appellant(s)

VERSUS

DR. ANAND PRATAP SINGH & ORS.

Respondent(s)

WITH

C.A. No. 6344/2021 (III-A)
(FOR EXEMPTION FROM FILING O.T. ON IA 1/2017
IA No. 1/2017 - CONDONATION OF DELAY IN FILING
IA No. 1/2017 - EXEMPTION FROM FILING O.T.)

Date : 28-04-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Sanjay Kumar Tyagi, AOR
Mr. Prabhat Kumar Rai Adv.
Mr. Ajay Kumar Pandey Adv.
Mr. Sandeep Singh Adv.

For Respondent(s)

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

C.A. No. 6343/2021

As per postal tracking report alternative arrangement notice issued to respondent Nos. 18 and 29 has been received back with postal remarks "Left House" and "Not found". Hence, learned counsel for appellants shall within a period of two weeks file the fresh particulars of the said respondents.

Respondent No.10 is reported to be dead. Learned counsel for appellants shall within a period of four weeks file an application

for substitution to bring on record his Lrs.

Fresh notice for making alternative arrangement be issued in respect of remaining respondents.

C.A. No. 6344/2021

Service of notice is complete on respondent Nos. 5 to 7 but none has entered appearance on their behalf.

Fresh notice for making alternative arrangement be issued in respect of respondent Nos. 1 to 4.

List again on 28.07.2022.

S.P.S. LALER
Registrar

MG